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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + ITA 329/2015, C.M. No. 8890/2015
 ANSHIKA INVESTMENT PVT. LTD. Appellant
 versus
 PR. COMMISSIONER OF INCOME TAX,
 CENTRAL-3 Respondent

+ ITA 330/2015, C.M. No. 8891/2015
 + ITA 331/2015, C.M. No. 8892/2015
 + ITA 332/2015, C.M. No. 8893/2015
 APOORVA EXTRUSION PVT. LTD. Appellant
 versus
 PR. COMMISSIONER OF INCOME TAX,
 CENTRAL-3, Respondent

Presence: Mr. M.P. Rastogi and Mr. K.N. Ahuja, Advs. for
 appellant in item Nos. 1 to 4.
 Mr. Rohit Madan and Mr. Akash Vajpai, Advs. for
 respondent in item No. 1.
 Ms. Suruchi Aggarwal, Sr. Standing Counsel, Ms.
 Lakshmi Gurung, Jr. Standing Counsel and Mr.
 Abhishek Sharma, Advs. for respondent in item Nos. 2 to
 4.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA

% **ORDER**
29.05.2015

After some hearing, learned counsel for appellant stated that he would withdraw the appeals and that the CIT(Appeals) may be directed to consider the legality and merits of the additions.



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In view of the matter, the appellant's right to question the correctness of the additions made in the course of the proceedings under Section 153 are reserved.

The appeals are dismissed as withdrawn.

A handwritten signature in black ink, appearing to read 'S. Ravindra Bhat'.

S. RAVINDRA BHAT, J

A handwritten signature in black ink, appearing to read 'R.K. Gauba'.

R.K.GAUBA, J

MAY 29, 2015

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